

## FORM No. 4

O.A. No. 528/04

Page No. . . . .

Notes of the Registry	Order of the Tribunal
<p>M.A. No. 934/04 for Re-litigation of the mistake of Typographical error filed on 30/7/04</p> <p><i>(Signature)</i></p>	<p><u>26.8.04</u> Shri K.S. Shrivastava for applicant. He seeks and is granted four weeks time to submit an application for condonation of delay.</p> <p>List this case for orders in the next sitting.</p>
<p>Written statement filed on 21/9/04</p> <p><i>(Signature)</i></p>	<p><i>(Signature)</i> (A.K. Bhatnagar) JM</p> <p><i>(Signature)</i> (M.P. Singh) VC</p>
<p><i>(Signature)</i> cc: <i>(Signature)</i> 19/10/04</p>	<p><u>15.10.2004</u> Shri K.S. Shrivastava counsel for the applicant. Shri Vivek Khedkar counsel for the respondents. The learned counsel for the applicant seeks permission to withdraw the OA. Permission is granted. The OA is dismissed as withdrawn with a liberty to the applicant to approach the Tribunal if he still feels aggrieved, and so advised.</p> <p><i>(Signature)</i> (A.S. Sanghvi) J M</p> <p><i>(Signature)</i> (M.P. Singh) VC</p>